

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

SB/3. RA 060/00011/2016 & MA 060/00285/2016 IN OA No.
060/00912/2014

(Haroon Khan Vs. U.O.I)

11.03.2016

Present: Sh. V.K. Arya, counsel for the applicant.

1. Heard.
2. We see no reason to review our order dated 03.08.2015 for the simple reason that while disposing the O.A on consensual basis, we directed the respondents to consider the case of the applicant in terms of the order dated 02.03.2015 passed in CWP No. 24583/2013 titled **Union of India Vs. Siri Krishan & Ors.** and pass the order, therefore, we find no justification to entertain the review application and accordingly, RA is dismissed.


(RAJWANT SANDHU)
MEMBER (A)

'jk'


(SANJEEV KAUSHIK)
MEMBER (J)